

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1441/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: Polyset Plastics Pvt. Ltd.

V/s.

Shreya Life Science Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
9	Mallika Taly 1/b S. Mahomedbhai	Advocate Petitioner.	
	Adv. Vishakhi . Bhutia 1/b Ajay law Associates	Advocate for the Corporate Debtor	

ORDER

CP No.1441/I&BP/NCLT/MB/MAH/2017

The Corporate Debtor Counsel says that this matter has been settled between the Corporate Debtor and the Petitioner herein, whereas the Petitioner Counsel says that she has no such instructions as stated by the Corporate Debtor Counsel. In view of the same, list this matter on 6.12.2017 for clarification.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)